

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:297
ANSWERED ON:31.08.2012
AMENDMENT IN CENTRAL ELECTRICITYSTATUTES
Kumar Shri Vishwa Mohan;Sinh Dr. Sanjay

Will the Minister of POWER be pleased to state:

- (a) whether the Government proposes to bring comprehensive reforms in the electricity sector;
- (b) if so, the details thereof including the details of the new schemes proposed to be implemented;
- (c) whether the Government proposes to amend or repeal the Central Statutes in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF POWER (DR. M. VEERAPPA MOILY)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 297 TO BE ANSWERED IN THE LOK SABHA ON 31.08.2012 REGARDINGAMENDMENT IN CENTRAL ELECTRICITYSTATUTES.

(a) to (d) : The enactment of Electricity Act, 2003 along with the policies and regulations made thereunder have brought in comprehensive reforms in the Electricity Sector with the overall objective of extending benefits to the end consumers and balanced growth of the sector. Some of the salient features of the areas of reform provided for in the Act were de-licensing of power generation and procurement of power through competitive bidding, liberal provisions for captive power generation, open access in transmission/distribution systems, trading in electricity, unbundling of State Electricity Boards, establishment of Appellate Tribunal for Electricity, Forum of Regulators, Consumer Grievance Redressal Forum, Ombudsman and coordination forum, etc. A reform being an ongoing process, Government/Appropriate Commission, from time to time, brings out rules and regulations in this regard. An illustrative summary of some of the reform measures is attached at Annex. In addition, to bring about reforms in the area of distribution, Government has launched schemes like R-APDRP, National Electricity Fund and finalized a credit rating mechanism for distribution companies. Similarly, Government has brought out guidelines and Standard Bidding Documents for tariff based competitive procurement of power by distribution licensees for long, medium and short-term period. As a part of the on-going reform process, the Central Government has constituted a Committee under the chairmanship of the Chairperson, Central Electricity Authority to examine and recommend amendments, if any, in the Electricity Act, 2003.

(e): Does not arise in view of reply to (c) &(d) above.